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**ENC**  
(Paragraph 6 B.1)  
(To be submitted in duplicate)

**Statement of Export Bills negotiated/sent for collection during fortnightly period from \_\_\_\_\_ to \_\_\_\_\_ (to cover all exports under outright sales, consignment exports, exports under deferred payment arrangement or any other arrangement)**

Name of A.D.Branch \_\_\_\_\_

Uniform Code No. -----

We certify the following:

1. The proceeds of exports declared on the GR/PP/SOFTEX forms or in SDF appended to EC copy of EDI Shipping Bills listed below have been either received in advance (in full/part) or will be received within the prescribed period and in manner approved by Reserve Bank. In cases where part of export proceeds have been received in advance, we undertake to receive the balance of export proceeds within the prescribed period in an approved manner.
2. In respect of exports under deferred payment arrangements the concerned exporters have declared the RBI approval numbers and dates on the corresponding duplicate GR/PP forms/SDF with EC copy of EDI Shipping Bill.
3. The relative duplicate copies of GR/PP/SOFTEX forms/SDF with EC copy of EDI Shipping Bill are held with us and will be forwarded to Reserve Bank duly certified, on realisation of full export proceeds.
4. The negotiation and/or acceptance for collection of export bills pertaining to the forms listed herein is/are in accordance with the Exchange Control requirements.

STAMP

\_\_\_\_\_  
(Signature of Authorised Official)

Place: \_\_\_\_\_

Date: \_\_\_\_\_

Name \_\_\_\_\_

Designation \_\_\_\_\_

Name and Address \_\_\_\_\_

of Authorised Dealer \_\_\_\_\_

Date of Transaction	Bill No. in Export Bills Register	Importer/ Exporter Code number	GR/PP/ SOFTEX Form No.	Shipping Bill No.		S/B Date <u>D</u> <u>M</u> <u>Y</u>	Customs Number*	Total Invoice Value		Remarks
				Port Code No. @	Shipping Bill No.			Currency	Amount	
1	2	3	4	5	6	7	8	9	10	11

@ In the case of EDI Shipping Bill

\* For GR forms only